

(b) Since August 1951, upto end of June, 1954 the total number of persons registered is 31,099. This, however, includes a negligible percentage of Pakistanis also.

(c) It is open to the stateless persons to choose to become Indian nationals under Act 8 of the Indian Constitution. If, however, they do not so choose or fail to satisfy the provisions of this Article, the Government of India cannot become responsible to them.

#### INDIANS IN CEYLON

\*24. **Shri D. C. Sharma:** Will the Prime Minister be pleased to state:

(a) the number of Indians who have acquired the citizenship rights of Ceylon so far;

(b) the political concessions, or special rights, if any, given to Indians in Ceylon; and

(c) whether recognition is given to Indian Trade Unions in Ceylon?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) The total number of persons, which includes a negligible percentage of people of Pakistan origin, who have acquired the citizenship of Ceylon up to the end of June, 1954, is 31,099. Separate figures are not available in respect of people of Indian origin alone.

(b) Nil.

(c) As there is no Indian Trade Union as such in Ceylon, the question does not arise.

#### श्रीलंका में भारतीय

\*३१. डा० राम सुभग सिंह: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि उन अधिकांश श्रीलंका निवासी भारतीयों को, जिन्हें सन् १९४९ के पूर्व ५ वर्ष लगातार रहने के आधार पर स्थायी निवास परमिट दिये गये थे, अब ये परमिट नहीं दिये जा रहे हैं;

(ख) क्या ऐसे परमिट न देना भारत और श्रीलंका में हुए समझौते की शर्तों के अनुसार है;

(ग) क्या यह भी सच है कि सरकार उन्हें भारतीय नागरिकता के अधिकार नहीं देगी;

(घ) यदि हां, तो क्या श्रीलंका की सरकार को यह बात बता दी गई थी; और

(ङ) इस विषय में सरकार का क्या अग्रेतर कार्यवाही करने का विचार है ?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) About 20,000 Indians, whose temporary residence permits for stay in Ceylon issued by the Government of Ceylon have expired, are sought to be sent back to India.

(b) No.

(c) The persons involved are indisputable Indian citizens and so, the question does not arise.

(d) and (e). Do not arise.

**Shri A. M. Thomas:** May I enquire whether it is a fact that the implementation of the provisions of the Indo-Ceylon agreement on the part of the Ceylon Government has not been up to our expectations?

**Shri Anil K. Chanda:** Yes.

**Dr. Ram Subhag Singh:** In reply to question 31 (a), the Deputy Minister said that the persons involved were being sought to be sent back to India by the Ceylon Government. May I know whether they are going to be sent back to India in consultation with the Government of India, or the Ceylon Government are doing it on their own?

**Shri Anil K. Chanda:** As I said in my answer, they are Indian citizens who had temporary residence permits in Ceylon and the period of their stay has expired, and now the Ceylon Government are sending back about 5,000 towards October and November back to India.